

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 221 of 2013
In Appeal No. 144 of 2013**

Dated : 4th September, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M.P. Biomass Energy Developers Association Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s): Ms. Swapna Seshadri
Mr. Anand K Ganesan**

**Counsel for the Respondent(s): Mr. C.K. Rai for R.1
Mr. Manoj Dubey for R.2**

ORDER

**IA No. 221 of 2013
(Appl. for directions)**

We have heard the learned counsel for the parties in this Application.

As directed by the Commission in the original tariff Order dated 02.03.2012, it would be appropriate to give permission to the Appellant Nos. 2 to 4 to enter into the PPA with the Respondent No.2 for supply of power from their biomass plants at the Tariff rate mentioned in the Order

dated 03.05.2013 by the State Commission. This would be subject to the outcome of the Appeal and without prejudice to the rights of the parties. With these observations, the Application is disposed of.

Mr. Manoj Dubey appearing on behalf of Respondent No.2 is filing Vakalatnama as well as the reply to the main matter today in the Registry after serving copy on the other side.

Post the main Appeal for final disposal on **24.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak